

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

MENTIONING MATTER
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank

Vs.

Bhushan Power and Steel Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP

Order delivered on 07.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner: -

ORDER

CA-254(PB)/2019

It has been brought to our notice that Operational Creditors have not been given opportunity to file objection to the application. We grant the permission to all the Operational Creditor to file their reply. Let the copy of the application be served on the operational creditor who have already appeared before the Court in one form or the other.

List on 12.03.2019.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K MOHAPATRA)
MEMBER (TECHNICAL)